

**Central Administrative Tribunal  
Principal Bench**

**OA No. 1482/2019  
MA No. 1643/2019**

New Delhi this the 14<sup>th</sup> day of May, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Smt. Archana Sharma,  
Aged 63 years, Grade 'C'  
W/o late Mahesh Kumar Sharma,  
Ex-Deputy Postmaster,  
Mohalla Karil Wali Gali Raya,  
Distt.-Mathura

- Applicant

(By Advocate: Mr. U. Srivastava for Mr. MK Gaur)

VERSUS  
UNION OF INDIA; THROUGH ITS

1. Secretary,  
Department of Posts,  
Ministry of Communication,  
Sansad Marg, New Delhi
2. Post Master General,  
Mathura Division, Mathura
3. Sr. Superintendent of Post Offices,  
Mathura Division, Mathura

- Respondents

**ORDER (Oral)**

The present OA has been filed by the applicant, seeking the following reliefs:-

- “8.1 That the Hon’ble Tribunal may be graciously be pleased to allow this application and quash the impugned orders.
- 8.2 That the Hon’ble Tribunal may also be graciously pleased to direct the respondents to reimburse the amount of Rs.1,53,100/- spent by the applicant in City Superspeciality Hospital, Mathura or any other order which as deemed fit and proper on the facts and circumstances of the cases.
- 8.3 That the Hon’ble Tribunal may further by graciously be pleased to grant costs against the respondents and in favour of the applicant.”

2. This OA, which has been filed by the wife of late Sh. MK Sharma, Ex. Dy. PM, Agra, HO, is after receipt of information filed on AnnexureA-1 in which the said medical reimbursement bill had been forwarded to another hospital in Mathura. The applicant states that subsequent to the disposal of her previous claim, there are number of judgements of the Hon’ble Supreme Court and Hon’ble High Courts, on the basis of which she claims parity and states that her medical reimbursement claim should be relooked into. However, Mr. KM Singh, learned standing counsel, who appears on advance notice for the respondents, states that none of the judgments would help the claim of the applicant.

3. In view of the limited prayer of the applicant, we permit the applicant to file a detailed representation to the respondents within a period of 30 days from the date of receipt of a copy of this order and the respondents are directed to dispose of the same within 60 days thereafter.

4. With the above directions, the OA is disposed of at the admission stage itself and without going into the merits of the matter. Pending MA No. 1643/2019 for exemption from filing the dim Hindi/English translation is also dismissed.

**(Nita Chowdhury)**  
**Member (A)**

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